

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Jun
Dated:- **8 MAY 1994**

APPLICATION NUMBER: 970 of 1993

APPLICANTS:

and others
Sri.Srinivasa and two Others. v/s. The Personnel Officer, Southern
I.o. Railways, Bangalore and Other.

RESPONDENTS:

1. Sri.R.Srinivasan, Advocate,
4155/1, 8th-A-Cross, B-Block,
Bengaluru Second Stage,
Bangalore-560021.
2. The Divisional Personnel Officer,
Southern Railway, Bangalore City.
3. Sri M.N.Venugopala Gouda, Advocate,
No.8/2, Upstaris, R.V.Road, Bangalore-4.

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 27th May, 1994.

S. Rao
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

*by
J. S. Rao*

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: BANGALORE

APPLICATION NO. 970/1993

DATED THIS THE TWENTYSEVENTH DAY OF MAY, 1994

Mr. Justice P.K. Shyamsundar, Vice Chairman

Mr. V. Ramakrishnan, Member(A)

1. Sri Srinivasa
Adopted son of late
Marasamma, Major.
2. Kum. Sridevi
D/o. Late Marasamma
Minor, represented by
Petitioner no.1, Srinivasa

Both are residing at
Railway quarters
No.164/B, Ashokapuram
Mysore South
Southern Railways, Mysore. ... Applicants

(By Shri R. Srinivasan, Advocate)

vs.

1. The personnel Officer
Southern Railway
Bangalore.
2. Union of India
represented by General Manager
Southern Railway, Park Town
Madras. ... Respondents

(By Shri A.N. Venugopal Gowda, Advocate)

O R D E R

(Justice Mr. P.K. Shyamsundar, Vice Chairman)

After this matter was heard for quite some

time, Learned counsel for the applicant after consulting his client stated that this application may be dismissed as withdrawn with liberty to file a suit for declaration that the applicant is the adopted son of Smt. Marasamma, (dead) an erstwhile employee in the Railways. We record the

statement of the learned counsel for the applicant as above
and dismiss this application as withdrawn, making it clear
that it will not come in the way of the applicant in filing
an appropriate suit seeking a declaration of his rights
as indicated above.



✓
(V. RAMAKRISHNAN)
MEMBER (A)

✓
(P.K. SHYAMSUNDAR)
VICE CHAIRMAN

Mr.

TRUE COPY

S. Shreenivas 8/6
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE